be punishable with imprisonment for a term which may extend to three months, or with fine which may extend to one thousand rupees, or with both. Provide penalty for contravention of Other offences shall be punishable with imprisonment for a term which may extend to three months, or with fine which may extend to one thousand rupees, or with both.

It is also noticed that some establishments are engaging contract workers in the employments which have been prohibited under section 10 of the Contract Labour (Regulation and Abolition) Act, 1970. Some principal employers and contractors are violating the provisions of Act & Rules.

In view of above, the employing departments are hereby notified to ensure the compliance of the provisions of the Act & Rules in all establishments including PSU'S under them.

> (B.K Sanwariya) Chief Labour Commissioner ©

To

Secretaries to the Govt. of India (All Ministries/Departments)

Copy of kind information to:

- PPS to Secretary, MOL&E
- (ii) PPS to DG (L.W.)/A.S.
- (iii) PPS to CLC ©
- (iv) All Regional Head Dy. CLC@/RLC's
- (v) All Officers in CLC Hq.

Handing over State Insurance Scheme to ESIC in Maharashtra

†343. SHRI RAMDAS ATHAWALE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Central Government has received any request from the State Government of Maharashtra regarding handing over of employees state insurance scheme to the Employee's State Insurance Corporation;
 - (b) if so, the details thereof as on date;
 - (c) the lastest status of this proposal and the reasons for delay; and
 - by when this proposal is proposed to be finalized?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI) : (a) Yes, Sir.

- (b) and (c) The matter of taking over of Employees State Insurance Scheme (ESIS) in Maharashtra was taken up with the State Government. The State Government has, however, not agree to some of the terms and conditions of Employees State Insurance Corporation (ESIC) for taking over of Employees State Insurance Scheme in Maharashtra.
- (d) Finalization of proposal depends on signing of Memorandum of Understanding (MoU) by State Government.

National Skill Development Mission

344. SHRI SANJAY RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is considering to review various National Skill Development Mission (NSDM) programmes for providing more employment opportunities to the youths in the country, if so, the details thereof;
- (b) whether any industry or corporate sector has approached Government for their participation in NSDM programme, if so, the details thereof; and
- (c) whether Government has set any target to increase skilled persons for the next three year in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) The Government has set up a Committee for Dovetailing/Rationalization of Central Government Schemes on Skill Development with members from 22 Government of India Ministries/Departments. One of the suggested provisions includes the mandating of all schemes to adopt palcement linked funding criteria.

- (b) National Skill Development Agency under Ministry of Finance has been engaging with industry in its consultations pertaining to skill development, both at the State as well as the national levels.
- (c) The 12th Five Year Plan (2012-2017) has a target to skill 500 lakh persons. The yearly break up of the Skill Targets allotted to different Ministries/National Skill Development Corporation (NSDC) is as under:

Financial Year	Skilling Target (in lakhs)	Persons skilled (in lakhs)
2012-13	72.5	51.88
2013-14	70.4	75.48
2014-15	103.0*	1.84
Remaining to be skilled in remaining period of XII Plan		370.8
Total XII Plan target		500.0

^{*}The target for 2014-15 has been arrived as based on the targets and achievements for 2013-14.